GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:1503 ANSWERED ON:21.07.2014 VIOLATION OF CONTRACT LABOUR LAW Choudhary Shri Ram Tahal;Dhruvanarayana Shri Rangaswamy;Khaire Shri Chandrakant Bhaurao;Udasi Shri Shivkumar Chanabasappa

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a)the aims and objectives of the Contract Labour (Regulation and Abolition) Act, 1970;

(b)whether instances of violations of laws meant for contract labourers in Government, public/private sectors are constantly increasing;

(c)if so, the details thereof and the number of times the Act has been violated during each of the last three years and the current year;

(d)the number of details of the convictions during the said period; and

(e)the number of cases still pending in the court under the said Act at present?

Answer

MINISTER OF STATE FOR STEEL, MINES, LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI)

(a): The aim and objective of the Contract Labour (Regulation & Abolition) Act, 1970 is to regulate the employment of Contract Labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith.

(b): No, Madam.

(c) &(d): The details of inspections conducted, irregularities/violations found, prosecution launched and convictions made under the Contract Labour (Regulation & Abolition) Act, 1970 is at Annexure-A.

(e): At present approximately 38,753 cases are pending in the courts under the Contract Labour (Regulation & Abolition) Act, 1970.